

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA**

**Original Application No. 196/2024/EZ**

**IN THE MATTER OF:**

**Arup Jyoti Das & Ors**

**----- Applicant**

**Versus**

**State of Assam & Ors**

**----- Respondents**

**I N D E X**

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**FILED BY:**

**Mr. Surendra Kumar**

**Advocate**

**For the THE ASSAM POLLUTION**

**CONTROL BOARD, Respondent**

**Email: surendra\_kr15@rediffmail.com/**

**advsurendrakumar16@gmail.com**

**Filed On : .08.2025**

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**Compliance Affidavit on behalf of the Assam Pollution Control Board**

I, Shri. Mukunda Madhab Bora, aged about 59 years, working as Chief Environmental Engineer in Assam Pollution Control Board, having its office at Bamunimaidam, Guwahati – 781 021, Assam, do hereby solemnly affirm and state as follows:

1. That, I in the capacity of Chief Environment Engineer of Assam Pollution Control Board, (hereinafter referred to as the Board), and conversant with the facts and circumstances do hereby solemnly affirm state as follows:

2. That, the Board is following the Computation Formula prescribed by the Central Pollution Control Board for calculation of Environmental Compensation as provided in its report “*Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund*”, which is reproduced as follows: -

The Environmental Compensation shall be based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

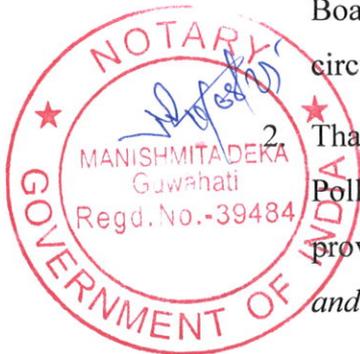
Where,

EC is Environmental Compensation in ₹

PI = Pollution Index of industrial sector

N = Number of days of violation took place

R = A factor in Rupees (₹) for EC



NOTARY  
MANISHMITA DEKA  
Guwahati  
Regd. No. - 39484

Mukunda Madhab Bora

Sl. No. 45  
Date 11/08/25

2

S = Factor for scale of operation

LF = Location factor

*In any case, minimum Environmental Compensation shall be ₹  
5000/day*

3. That, vide Board letter no. LGL-11013(12)/4/2024-Legal-PCBA/18 dated 11-08-2025, has requested all the District Magistrate(s) in the State of Assam to furnish details of illegal miners along with the action taken by them.

The copy of the letter dated 11-08-2025 is annexed as **Annexure -A**.

4. That as regards the averments made in the prayer of the application, the Pollution Control Board, Assam is duty bound to abide by any directives passed by the Hon'ble Tribunal in the present facts and circumstances of the case.
5. That the answering craves the leave of this Hon'ble Tribunal to file additional affidavit, if required.



*Manishmita Deka*

**DEPONENT**

### VERIFICATION

I, the deponent herein above, do hereby verify the contents of this affidavit to be true and correct to the best of my knowledge and belief, and no part of this affidavit is false and nothing material has been concealed therefrom.

Verified at Guwahati on this 11<sup>th</sup> day of August, 2025

*Manishmita Deka*  
NOTARY  
MANISHMITA DEKA  
Guwahati  
Regd. No. 39484

*Manishmita Deka*

**DEPONENT**

**Identified by:-**

*Siddhartha Baruah*  
Advocate 495/99.

Solemnly affirmed before me this day, I certify that I read over and explained the contents to the declarant and that the declarant seemed perfectly to understand them.



# Assam Pollution Control Board

(Department of Environment, Forest & Climate Change, Govt. of Assam)



**LIFE**  
Lifestyle for  
Environment

অসম প্রদূষণ নিয়ন্ত্রণ পৰিষদ

(অসম চৰকাৰৰ বন, পৰিৱেশ আৰু জলবায়ু পৰিৱৰ্তন বিভাগ)

NABL Accredited Testing Laboratory : Certificate No. TC-11384

LGL-11013(12)/4/2024-Legal-PCBA/18

Date: .... August.2025

To : District Magistrate  
(As per the list)  
Government of Assam

Sub : Request for Information on Illegal Mining Activities under Your Jurisdiction

Sir/Madam,

With reference to the subject cited above, and in exercise of the powers conferred under **Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, Section 31A of the Air (Prevention and Control of Pollution) Act, 1981, and Section 5 of the Environment (Protection) Act, 1986** (as delegated by the Central Government), you are hereby requested to furnish the following details of **illegal miners operating under your jurisdiction**:

Sl No.	Name and Address of Illegal Miners	Whether FIR was filed against the Miner (If yes, provide FIR No., Date & Police Station)	Quantum of Minerals (Sand, Gravel, Stones, etc.) mined/excavated	Whether any Fine or Environmental Compensation imposed (If yes, specify details)	Additional information/Remarks.
1.					
2.					
3.					

You are requested to provide the above information at the earliest, preferably within **7 (seven) days** from the date of issue of this letter, to enable this office to take necessary action as per environmental laws.

Digitally signed by <sup>Your faithfully,</sup>  
Gautam Kr Misra  
Date: 11-08-2025  
16:34:07

Member Secretary,  
Assam Pollution Control Board

Copy for favour of information to:

1. The Secretary to Government of Assam, DoEF&CC. Dispur-06,

Head Office : Bamunimaidam, Guwahati - 781021, Assam : India.

Phone : 0361-2550258; Website : [www.pcbassam.org](http://www.pcbassam.org); E-mail : [membersecretary@pcbassam.org](mailto:membersecretary@pcbassam.org)

Regional Offices at : Dibrugarh, Golaghat, Sibsagar, Tezpur, Guwahati, Kamrup, Bongaigaon, Nagaon, Silchar, Tinsukia & South Bank

(4)

1. The District Magistrate, District: Barpeta., PO: Barpeta,Pin: 781301.
2. The District Magistrate, District: Bongaigaon, PO: Bongaigaon,Pin: 783380.
3. The District Magistrate, District: Cachar, PO: Silchar,Pin: 788001.
4. The District Magistrate, District: Darrang, PO: Mangaldai,Pin: 784125.
5. The District Magistrate, District: Dhemaji, PO: Dhemaji,Pin: 787057.
6. The District Magistrate, District: Dhubri , PO: Dhubri,Pin: 783301.
7. The District Magistrate, District: Dibrugarh, PO: Dibrugarh,Pin: 786001.
8. The District Magistrate, District: Goalpara, PO: Goalpara,Pin: 783101.
9. The District Magistrate, District: Golaghat, PO: Golaghat, Pin: 785621.
10. The District Magistrate, District: Hailakandi, PO: Hailakandi, Pin : 788151
11. The District Magistrate, District: Jorhat, PO: Jorhat, Pin: 785001.
12. The District Magistrate, District: Karbi Anglong, PO: Karbi Anglong, Pin: 782460.
13. The District Magistrate, District: Karimganj, PO: Karimganj, Pin: 788710.
14. The District Magistrate, District: Kokrajhar, PO: Kokrajhar, Pin: 783370.
15. The District Magistrate, District: Lakhimpur, PO: North Lakhimpur, Pin: 787001.
16. The District Magistrate, District: Morigaon, PO: Morigaon, Pin: 782105.
17. The District Magistrate, District: Nagaon, PO: Nagaon, Pin: 782001.
18. The District Magistrate, District: Nalbari, PO: Nalbari, Pin: 781335.
19. The District Magistrate, District: Dima Hasao, PO: Halflong, Pin: 788819.
20. The District Magistrate, District: Sivasagar, PO: Sivasagar, Pin: 785640.
21. The District Magistrate, District: Sonitpur, PO: Tezpur, Pin: 784001.
22. The District Magistrate, District: Tinsukia, PO: Tinsukoia, Pin: 786125.
23. The District Magistrate, District: Kamrup, PO: Amingaon, Pin :781031
24. The District Magistrate, District: Kamrup Metro, PO: Guwahati, Pin: 781001
25. The District Magistrate, District: Baksa, PO: Mushalpur, Pin: 781343
26. The District Magistrate, District: Udalguri, PO: Udalguri, Pin : 784509
27. The District Magistrate, District: Chirang, PO: Kalaigaon, Pin : 783380
28. The District Magistrate, District: West Karbi Anglong, PO: Hamren, Pin: 782486.
29. The District Magistrate, District: Bishwanath Chariali, PO: Bishwanath Chariali, Pin : 784176
30. The District Magistrate, District: Hojai, PO: Hojai, Pin: 782435.
31. The District Magistrate, District: Charaideo, PO: Sonari, Pin : 785690
32. The District Magistrate, District: South Salmara- (Mankachar), PO: Hatsingimari, Pin : 783131
33. The District Magistrate, District: Majuli. Jengraimukh road, Pin : 785104